

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.203
CP-190(ND)/2022

IN THE MATTER OF:

M/s. Medha Energy Pvt Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 66

Order delivered on 01.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Abhishek Nahta, Adv. Avinash Kaur,
Adv. Rishbabh Sachdeva.
For the RD : Adv. Shankari Mishra.

ORDER

Pursuant to the order dated 20.03.2023, the Applicant has filed no objection from two out of the three Creditors. With respect to the third Creditor, it is submitted that there is no response despite service of notice. Learned Counsel appearing for the RD has submitted that the observations raised by the department have been complied with by the Applicant.

Order **reserved**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)